

Land for Rehabilitation of Pong Dam Oustees

*483. SHRI VIKRAM CHAND MAHAJAN : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether only 90,000 acres of land is available in Rajasthan for the rehabilitation of Pong Dam oustees against the total demand of 1.25 lakh acres by June, 1971 and 3 lakh acres on the completion of the Dam itself ;

(b) if now, how much land is available at present and where ; and

(c) how much land will be available on the completion of Pong Dam and in which regions of Rajasthan ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER SHRI B. N. KUREEL (a) to (c) : A total area of 2.25 lakh acres is to be made available in the Rajasthan Canal area for resettling the Pong Dam (Reservoir) Oustees. 1.12 lakh acres is already available for allotment to the oustees this year. About 90,000 acres more will become available on completion of Stage-I by 1973-74 and the balance under Stage-II of the Rajasthan Canal Project.

SHRI VIKRAM CHAND MAHAJAN : Last year, a team of MPs visited Rajasthan and they gave a report that only 95,000 acres were available and the balance was not there ; in fact, the *khata* numbers of the lands were given by the Rajasthan Government to the MPs, and in that list, it was specifically mentioned that only 95,000 acres were available, and the Union Minister had promised that the balance also would be made available from the Jestsar farms which had 30,000 acres. May I know from the hon. Minister wherefrom the Rajasthan Government have made available the balance of the land ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : We have approached the Agriculture Ministry and they have kindly allotted some land out of the Jestsar lands, and we have to get the lands. We have also found some areas in the canal irrigated area, and altogether, 1.12 lakh acres are available.

SHRI VIKRAM CHAND MAHAJAN : So far as the second stage is concerned, the Dam is expected to be completed by 1973 whereas the balance of the land of 90,000 acres and the additional land of 75,000 acres are to be available after the completion of the Rajasthan Canal, and 60 miles of that canal is still to be completed. Past experience shows that that particular portion of the Rajasthan canal would take ten years to complete, whereas the dam is going to be completed within two years. May I know from the hon. Minister how he will rehabilitate the oustees in that particular region without water and land ?

DR. K. L. RAO : The balance of land to be found is very little, because 1.12 lakhs are already there, and 90,000 acres will become available in 1973-74 on completion of Stage I, and that leaves only a small amount of about 23,000 acres, and for this, we have requested the Planning Commission to give us some extra funds to proceed with the second stage, and from the first portion of the second stage, we propose to allot the lands.

Pending Applications for Industrial Licences from Orissa

*484. SHRI P. K. DEO : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) the number of applications for industrial licences forwarded by the Government of Orissa which are pending with the Government of India ;

(b) the names of industries for which licences have been sought and the capital investment in each of them ; and

(c) the reasons for the delay in giving licences ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT SHRI SIDDHESHWAR PRASAD (a) to (c) : A statement is placed on the Table of the House.

Statement

(a) and (b) : During the last three years, i.e. 1968, 1969 and 1970, in all 59 applications were received for industrial licences for Orissa. Of these applications, licences have been issued in 6 cases and letters of intent in 12 cases. 17 applications have been rejected and 8 have otherwise been disposed of. The remaining 16 applications are under consideration. All these pending applications relate to 1970. Besides, 5 applications received during the current year (upto 30th April), are also under consideration. Details of the applications, on which decisions are yet to be taken, are not normally disclosed :

(c) Consideration of industrial licence applications necessitates fairly detailed examination of various aspects of the proposals and disposal of particular applications is often delayed due to various factors. In some of these cases, the applications did not provide all necessary particulars and additional information had to be obtained. In certain other cases, policy decisions on the industry as a whole had to be arrived at. However, efforts are being constantly made to dispose of the pending applications as quickly as possible.

SHRI P. K. DEO : The statement is very sketchy and misleading. There is no mention of the names of the industries and the capital investment, which have been asked for in reply to part (b) of the main question. I hope the hon. Minister will

come out with a full reply to my supplementary question. Even though we are swearing day in and day out by socialism and public sector undertakings, is it not a fact that the Industrial Development Corporation of Orissa asked for a licence for a sponge iron and polyester fibre plant but the licences were actually given to private people just before the elections ?

SHRI SIDDHESHWAR PRASAD : The hon. Member has referred to a particular project of which I am not aware. I require notice.

SHRI P. K. DEO : It is a very pertinent question.

MR. SPEAKER : He wants notice.

SHRI P. K. DEO : Are Government aware that basing their findings on the accepted principle that the allocation of industries is being made on political grounds and on the basis of the various pulls by the States on the Centre, the Rajamannar Committee has made a specific recommendation :

"All important industries have been brought under the control of Parliament, leaving practically no scope for initiative with the State Governments".

and they have recommended that entry 52 in the Union List should be suitably amended so that the State Government could get more powers.....

MR. SPEAKER : Let the hon. Member ask a straight question.

SHRI P. K. DEO : Government would not supply the details.

If I ask about particular industries, Government have no answer. If I ask him on policy matters, you say that I can not ask.....

MR. SPEAKER : Let him ask a direct question.

SHRI P. K. DEO : Is it not high time that the licensing system should be decentralised ?

SHRI SIDDHESHWAR PRASAD : That is not under contemplation.

श्री नवल किशोर सिंह : मैं जानना चाहता हूँ कि इण्डस्ट्रीयल लाइसेंस के निस्तार के लिये कोई अवधि सरकार ने निश्चित की है कि इतने दिनों में जहाँ कोई खामी नहीं होगी, उसका अवश्य निस्तार (डिस्पोजल) कर दिया जायगा ?

MR. SPEAKER : The statement has been laid on the Table of the House.

SHRI N. K. SINHA : The statement says nothing about any time-limit for disposal of applications.

श्री सिद्धेश्वर प्रसाद : श्रीमन्, आमतौर पर कोशिश यह की जाती है कि तीन महीने में इण्डस्ट्रीयल लाइसेंस ईशु कर दिया जाय, लेकिन जैसा कि स्टेटमेंट में स्पष्ट किया गया है, कभी कभी ऐसी दरखास्तें आती हैं, जिन में जो जानकारी मांगी जाती है, वह पूरी नहीं दी जाती है, उन से जानकारी मंगाने में देर लग जाती है। कभी कभी जो इण्डस्ट्रीयल लाइसेंस मांगे जाते हैं, उन का कई पार्टियों से सम्बन्ध होता है, उन की छानबीन में देर हो जाती है।

RE : Q 485

MR. SPEAKER : Next question. Shri Hukam Chand Kachwai.

श्री अटल बिहारी वाजपेयी : उन को पुलिस ने गिरफ्तार कर लिया है, वह जेल में है सबाल कैसे पूछेंगे ?

अध्यक्ष महोदय : वह अपने आप उस तरफ चले गये, हम से तो पूछा नहीं। अगर हम से पूछ कर गये होते तो हम देखते।

Railway Ticket Racket

*487. SHRI B. K. DASCHOWDHURY: Will the Minister of RAILWAYS be pleased to state :

(a) whether a Railway ticket racket has recently been unearthed in Northern Railway ;

(b) if so, whether some arrests have been made in this regard ; and

(c) the steps Government propose to take in the matter ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAJIYA) : (a) No, Sir.

(b) This does not arise in view of reply to part (a) above.

(c) Checks at various levels are prescribed and all possible preventive measures are taken to deal with malpractices connected with tickets. I want to clarify that this reply to part (a) of the question does not mean that there is no racket at all. It is in reply to the specific question whether recently a racket has been unearthed.

As hon. Members are aware, I am not one of those who want to hide things, because the administration is as much yours as mine. Rackets are going on, and all possible efforts are being made. In fact, I am also going on inspection, and there is a non-official organisation on ticketless travel. I am happy to tell the House that only the day before yesterday an entire marriage party of 75 persons including